

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 573 of 1996

Thursday, this the 6th day of June, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Nisha Tomy alias Nisha J.L.,
Upper Division Clerk,
Psychological Research Unit,
Research and Development Organisation,
Ministry of Defence,
Naval Base P.O., Kochi -4. Applicant

By Advocate Mr P.K. Madhusoodhanan.

Vs

1. Officer-in-Charge,
Naval Psychological Research Unit,
Research & Development Organisation,
Naval Base P.O., Kochi -4.
2. The Joint Secretary
Training & Chief Administrative Officer,
Ministry of Defence,
New Delhi - 110 011.
3. Administrative Officer,
Chief Administrative Office,
Ministry of Defence,
New Delhi - 110 011. Respondents

By Advocate Mr P.R. Ramachandra Menon, Addl.CGSC.

The application having been heard on 6th June 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an order transferring her
from Cochin to New Delhi. According to her, the
transfer will bring untold miseries to her.

2. Learned counsel for respondents who appeared
on notice submitted that the posting at Cochin was under
a particular scheme and that applicant has necessarily

to be posted back to her parent cadre. That is why the order has been issued, states counsel.

3. It may not be for us to interfere in these matters. It is said that the order now issued is only an 'alert'. Respondents may consider whether applicant could be given a posting nearer to her home State. We make it clear that this will not be understood as a direction while we are confident that the respondents will do whatever the circumstances permit them to do.

4. Original application is disposed of as aforesaid. No costs.

Dated the 6th June, 1996.

A. Venkatakrishnan
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

R.A. 19/96 in O.A. 573/96.

Friday this the 21st day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Nisha Tomy alias Nisha J.L.,
Upper Division Clerk,
Psychological Research Unit,
Research and Development
Organisation,
Ministry of Defence,
Naval Base (P.O.)
Kochi - 682 04.

.. Review Applicant

(By Advocate Shri N.N. Sugunapalan)

Vs.

1. Officer-in-Charge,
Naval Psychological Research
Unit,
Research and Development
Organisation,
Naval Base (P.O.)
Kochi-4.

2. The Joint Secretary,
Training and Chief Administrative
Officer,
Ministry of Defence,
New Delhi - 110 011.

3. Administrative Officer,
Chief Administrative Office,
Ministry of Defence,
New Delhi - 110 011. Respondents

(By Advocate Shri Saji Varghese for Shri P.R. Ramachandra Menon,
ACGSC)

The application having been heard on 21st day of June,
1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for review applicant submits that he does not wish to pursue the application, in view of subsequent developments. Counsel submits that applicant may have to seek independent reliefs. With freedom to do so, Review Application is dismissed as withdrawn. No costs.

Friday this the 21st day of June 1996.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

C. Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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